SHRI GULZARILAL NANDA: Re garding that, I believe there is a very good prospect of making saving in respect of fu'I specially coal. Some drives which have been made so far in certain divisions and in certain railways have already yielded very good results. In one division about iff per cent economy and saving in coal consumption was achieved during the last three-four months. That mi about Rs. 34 lakhs will be saved in one year in one division. Though the programin''' was taken up late, I believe that in the co his year about 6 per cent saving is likely to be achieved in coal and may be something in diese] also.

MR. CHAIRMAN: The Question Hour is

## WRITTEN ANSWERS TO QUESTIONS

#### RAILWAYMEM ELIGIBLE FOR ARREARS:

\*a66; SHRI BALACHANDRA MENON SHRI M. V. BHADRAM :

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that the ex-Railway employees who were illegally removed from service and later re-instated, are eligible for arrears of pay for a period of three years counts d backwards from the date of reinstatement;
- (b) if So, the rule under which the employees are entitled for the arrears;
- (c) whether the same rule applies t° cases where money is due from employees to railway administration; and
  - (d) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) Yes Sir, but in individual cases decided by a Court of Law, where only a declaratory relief is obtained, the payment is made for a period of three years backward from the date of judgment.

(b) The payment of arrears is restricted for a period of three years under Article 7 in the Schedule to the Limitation Ace 1963.

(c) and (d) No, Sir. The recovery of any money due from an employee is governed by Article 112 in the Schedule to the Limitation Act, 1963, in terms of which the of limitation is 30 years.

# tAMENDMENT OF CONSTITUTION TO CHANGE 'THE RIGHT TO PROPERTY'

\*n.j. SHRI THILLAI VILLALAN: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

whether there is any proposal under Government's consideration to amend the Constitution of India with a view to changing '(he right to property' "guaranteed by it; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANU-MANTHAIYA): (a) No, Sir.

(b) Does no

चुनाय कानुनों का संशोधन

\* 270. श्री ना० कृ० शेजवलकर : श्री प्रेम मनोहर : श्री लाल आडवाणी : श्री सुन्दर सिंह मंडारी : श्री जगदीश प्रसाद मावुर : श्री जगदीश प्रसाद पादव :

क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या निर्वाचन विधि के संशोधन से संबंधित सभी पहलुओं पर विचार करने के लिये लोक सभा के अध्यक्त की अध्यक्षता में सभी वलों की बैठक बुलाने के प्रस्ताव को अन्तिम रूप दे दिया गया है; और
- (ख) यदि हां, तो उसका ब्यौरा क्या है, और यदि नहीं, तो विलम्ब के क्या कारण हैं ?

## t[AMENDMENT tW ELECTION LAWS

\*«70. SHRI N. K. SHEJWALKAR: SHRI PRI M MANOHAR: SHRI LAI K. ADVANI:

> SHRI SUJSDAR SINGH BHAN-DAR

SHRI JAtrDISH PRASAD MAT IUR :

SHRI J. P YADAV:

WflUheMini VW AND SOCIAL WELFARE be | o state:

- (a) whether the proposal to convene a meeting of all parties under the Chair man t of the Lok for consider i ig all a pects relating to amend ment of the elect io- law has been finalised;
- (b) if so, th\(^\) leiatls thereof and if not, the reasons for the delay ?]

विधि तथा समाज कल्याण मंत्रों (श्री के० हनमन्तैया) : (क और (ल) इस मामले पर लोक सभा के अब्बंध से परामर्श करके विचार कर लिया गया है। उनकी सलाह के अनुसार इस प्रयोजन के लिए लोक सभा के अध्यक्ष की अध्यक्षता में मंसदीय समिति गठित करने के लिए दोनों सदनों 🦠 नमक्ष आवश्यक प्रस्तान लाने का विचार है।

t[THE MINISTER OF LAW AND WELFARE (SHRI HANUMANTHAiYA ): (a) and (b) The matter has ieen considered in consultation with the Speaker of the Lok Sabha. As advise 1 by him, it is proposed to bring forward iccessary motions before both the Houses or constituting a Parliamentary Commit ee for the purpose with the Speaker as its Chairman.]

#### ISSUE OF OFFICAL RECEIPTS BY NON-OFFICIALS AT RAILWAY BOOKING COUNTER AT BOMBAY

\*27I. DR. B. N. ANTANI: SHRI M. K. MOHTA: SHRI K. C. PANDA:

Will the Mir: ster of RAILWAYS be pleased to state :

(a) whether i is a fact that recently some persons en ercd the official premises

like 'Rail Bhavan" and booking counter at Victoria Terminus, Bombay where they sal inside the official counters, collected money from the gullible public, issued official receipts and then disappeared; and

whether any enquiry has been ordered into such happenings and what remedial steps have been taken to prevent such incidents in future?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA) : i May, 1970 two cases of cheating were reported from (he Upper Class Reservation Office at Bombay-VT bat nonefrom Rail Bhavan. No genuine official receipts were issued in both the cases.

(b) Yes, Sir, while the Police invest. gation is over as the case remained undetected, a high level departmental enquiry lias been ordered which is in progress. Security arrangements have been suitably strengthened in the. Upper Class Reservation Office at Bombay-VT with a view to preventing such incidents.

## FUTURE TRADING IN COMMODITIES

♦27a. SHRI BABUBHAI M. CHINAT-SHRI M. K. MOHTA:

Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state:

- (a) what are the commodities in which future trading is allowed; and
- (b) the number of the recognised associations in the country which conduct future trading in these commodities?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DE-VELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA): (a) The commodities in which futures trading is allowed at present are Hessian, sacking, kapas, cotton-seed, lin-seed, castor-seed, coconut oil, pepper, turmeric and gur.

(b) There are at present 27 recognised Associations in the country conducting futures trading in these commodities.